

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das,
Kolkata

....

Applicant(s)

Versus

Union of India,
through Secretary,
MoEF&CC & Ors.

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 8)**

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Place: Hyderabad

Date: 28-11-2023.

T. Jankar

Counsel for 8th Respondent

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 8) IN ORIGINAL APPLICATION NO. 159 OF 2021 FILED
BY KANAKA DAS vs UNION OF INDIA, NEW DELHI & OTHERS..**

It is to submit that an Original Application No. 159 of 2021 was filed by Kanaka Das, Kolkata before the Hon'ble NGT, Chennai, regarding implementation of National Clean Air Program (NCAP), which was launched by the MoEF&CC in January 2016.

The Hon'ble NGT vide Order dated 17.10.2023 directed the States to file Suggestions / Response if any for the observations of the CPCB.

In this regard, the following is submitted: -

It is to submit that, in compliance to the Hon'ble NGT orders, a State Action Plan (SAP) was prepared by TSPCB based on the information received from Stakeholders. A copy of the State Action Plan was filed before the Hon'ble NGT on 29-03-2022. The State Action Plan was also communicated to the Central Pollution Control Board (CPCB) on 10.03.2022 (**Annexure-I**).

CPCB reviewed the report and shared the observations on the State Action Plan of Telangana (**Annexure-II**). The observations of CPCB on the State Action Plan were communicated to the Stakeholder Departments for providing necessary inputs on the same.

A meeting was convened with all the Stakeholder Departments on 22nd November, 2023 for finalising the SAP. The draft report is under finalisation and will be submitted immediately after approval of the State Steering Committee.

In view of the above, it is to submit that the observations made by CPCB are being taken into consideration and accordingly the State Action Plan is being revised duly incorporating the observations of the CPCB.

The directions issued by the Hon'ble NGT in this regard will be implemented by TSPCB.

Date: 28-11-2023.

Place: Hyderabad.



SENIOR ENVIRONMENTAL SCIENTIST

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ANNEXURE-I



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

Lr.No. No.001/TSPCB/AIR/NCAP/2021

Date:10.03.2022

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
New Delhi – 1100 032

Sir,

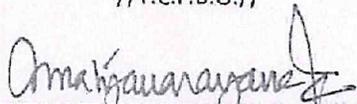
- Sub: TSPCB – NCAP - Communicating the State Action Plan for reducing air pollution - Suggestions / comments – Requested – Reg.
- Ref: 1. Communication from CPCB on submission of State Action Plan
2. OA No.159 of 2021 before Hon'ble NGT, Chennai.
3. National Clean Air Programme

Kind attention is invited to the references and subject cited above. The State Action Plan of Telangana for reducing air pollution is prepared based on the inputs received from the Stake holder departments. Further, a detailed document with actions and responsible departments were also indicated against the action points with reporting mechanism.

In view of the above, it is requested to offer your comments / suggestions if any, on the action plan for placing it before the Air Quality Monitoring Committee (AQMC) for approval and commencing the implementation.

Yours faithfully,
Sd/-
MEMBER SECRETARY

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL SCIENTIST

Observations on Andhra Pradesh State Action Plan for Clean Air

MoEF&CC shared an indicative template for preparation of State Action Plan (SAP) with States/UTs addressing the activities that would help in improvement of air quality. It was informed that the template is indicative and States/UTs may include the activities w.r.t. requirements in their respective States/UTs and finalize the SAP.

CPCB has reviewed the State Action Plan of Andhra Pradesh and observations on thematic areas of template are as follows-

1. Industrial Emission:

- i. The timelines for many activities are too long (varies between one to seven years) and may be reconsidered.

2. Vehicular Emission:

- i. Fund utilization data is not provided for Sr No. 7 of construction of 162.02 km length of bypass/ring road covering 14 ULBs against fund allocation of Rs 5334.89 Cr. (It is mentioned that work is fully completed).
- ii. The timelines for many activities are too long (varies between one to seven years) and may be reconsidered.

3. C&D Waste & Road Dust Management:

- i. Fund allocation not provided despite mentioning financial implication for Sr. No. 1b: Policy for the development of projects/plants for C&D waste management: Targeting the other 4 Municipal Corporations and 106 Municipalities.
- ii. Target coverage (in acres) is not provided for Sr. No. 10: Greening of open spaces / parks development in 123 ULB
- iii. Target completed as on date is not provided for Sr. No. 13: Greening of open areas, gardens, community places, schools and housing societies

4. Emissions from burning of waste:

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- a. Though fund allocation is mentioned nil but the following activities may have financial implication and need fund allocation and utilization for carrying out the activity:
- Sr. No. 6 (Municipal Solid Waste Collection status in the state)
 - Sr. No. 7 (MSW segregation status in the state)

Following additional information may be required as mentioned in OM of MoEFCC:

1. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
2. Hot spot of air pollution from mining activities and state plan to combat the pollution sources from mining activities.
3. Implementation of GRAP in non-attainment cities including million plus cities in case of air pollution emergencies.
4. Categorization of activities as short term, medium term and long term.
5. Regional airshed approach. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned. Also, the coordination committee composition and meeting frequency for each neighbouring state need to be shared.
6. Co-ordination Committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighboring States/Districts/ cities)
7. Details of awareness plan on air quality management also need to be included in the state action plan.

Observations on State Action Plan for Air Pollution-Karnataka (SAPAP-K)

1. The information provided in the Indicative template of the State Action Plan needs a revision (a few examples):

Industrial Emission:

- i. Sr. No. 1: Status of activity “Policy for permitting new industries in Critically Polluted Areas (CPAs)” doesn’t mention any pre-requisite to be met w.r.t. air pollution for getting necessary permission.
- ii. Exact timelines with financial implications can be made clearer for Sr. No. 16: “Shifting of industries/commercial units to gaseous fuels (CNG/NG/CBG)”.
- iii. Sr. No. 12: Timeline for policy measures such as a policy to set-up e-waste recycling unit in industrial areas in compliance with e-waste management rules is mentioned as 50% to be completed by Dec’24. It is not clear whether the timeline refers to the formulation and the issue of policy document or setting up of e-waste recycling units in industrial areas.

Vehicular Emission:

- i. Sr. No. 1: Under vehicular emission Rs 15 & Rs 6 crores has been given in fund allocated and fund utilized column for green tax collection for renewal of fitness and registration certificates. But mentioned activities are regulatory activities and the purpose of fund is not clear.
- ii. Fund allocation and fund utilization data missing despite mentioning financial implication for
 - a. Sr. No. 1: MORTH, New Delhi enhanced the fees of Renewal of Fitness certificate and registration certificate to discourage the use of older vehicles,
 - b. Sr. No. 2: Policy for scrapping old vehicles
- iii. Sr. No. 10: The exact status of action plan of refilling stations retrofitted with a vapour recovery system based on CPCB guidelines is not shared.

C&D Waste & Road Dust Management:

- i. Fund allocation and utilization status missing despite mentioning financial implication for
 - a. Sr. No. 1: Policy for the development of projects/plants for C&D waste management.
 - b. Sr. No. 10: C&D waste processing plants.

Emissions from burning of waste:

- i. Exact timelines with financial implications can be made clearer for
 - a. Sr. No. 4: Waste to energy plants.

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Emissions due to burning of Agro-residues:

- i. Exact timelines with financial implications can be made clearer for Sr. No. 1a: Schemes for procurement of agriculture machinery.
 - ii. Sr. No. 1b: Fund utilization status missing for Assistance for establishment of farm machinery banks/custom hiring centres
 - iii. Sr. No: 9- Target, timelines and financial implication may be shared for organic and millet promotional schemes under which Rs 6000/- per hectare is provided as an incentive amount to the farmers
2. The state action plan needs to share a comprehensive plan with time bound target & financial implication to cover the entire state while trying to address various issues contributing to air pollution.
 3. Environmental initiatives undertaken by smart cities are mentioned, but the information required on steps planned or undertaken by state to replicate those initiatives across the State needs to be detailed out.
 4. Followings additional information needed:
 - a. List of Hotspots of air pollutions from various sources such as construction sites, mining industries, brick kiln, roads dust, etc., with action plan to combat these sources also need to be included in the state action plan.
 - b. Outcome of different pollution mitigation and abatement policies implemented by the states like vehicle scrap policy, retrofitting policy for DG sets of 125 KVA and above etc. should be included in the state action plan.
 - c. Details of awareness plan on air quality management also need to be included in the state action plan.
 - d. Emergency response action plan in case of severe air pollution (in case of bad AQI index) should be included in the state action plan.
 - e. Regional airshed approach.
 - f. Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs
 - g. Categorization of activities as short term, medium term and long term.
 - h. Mechanism for smooth and seamless flow of information, tie funds and inter-departmental coordination.

- i. List of activities which need to be discussed and implemented by neighbouring states in the same air shed need to be separately mentioned. Also, the coordination committee composition and meeting frequency for each neighbouring state need to be shared.
- j. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities).
- k. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.

Observations on State Action Plan (SAP) of Telangana

1. Partially filled indicative template has been shared as Telangana State Action Plan. Additional Instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.
2. Timeline, department, fund source and current status for each of the identified activities under State Action Plan need to be filled.
3. Following additional information needed:
 - a. Inventory of air pollution sources in the state including hotspots
 - b. Localised action plan for mitigation of hotspots w.r.t. to air pollution
 - c. Regional Air shed approach
 - d. Awareness plan on air quality
 - e. Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs
 - f. Categorization of activities as short term, medium term and long term
 - g. Mechanism for smooth and seamless flow of information, tie funds and inter-departmental coordination
 - h. List of activities which need to be discussed and implemented by neighbouring states in the same air shed need to be separately mentioned. Also, coordination

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committee composition and meeting frequency for each neighbouring state need to be shared

- i. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)
- j. Review & Monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared**

4. Information provided in the State Action Plan needs a revision (few examples):

- a. Fund utilization status missing for point 18 & 19 under Vehicular Emissions though Rs 12 crore & 0.106 crores has been allocated.
- b. Fund utilization status missing for point 1 under C&D Waste & RD Management though Rs 12 crore/annum has been allocated. Similarly, it is missing for activities such as installation of water fountain, black topping of metalled road or maintaining of pot-free hole roads for free flow of traffic.
- c. The fund allocation and utilization status are missing for point 1 & 4 of Emissions from burning of waste despite declaring that the activity has financial implications